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GOVERNMENT OF MANIPUR SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, the 28th February, 2020

No. 2/10/2020-Leg/L: In pursuance of rule 150 of the Rules of Procedure and Conduct of Business in Manipur Legislative Assembly, the following Bill as introduced in the Manipur Legislative Assembly, in its sitting held on February 27, 2020 is hereby published in the Manipur Gazette Extraordinary:

1. The Salaries and Allowances of Ministers (Manipur) (Thirteenth Amendment) Bill, 2020 (Bill No. 9 of 2020).

NUNGSHITOMBI ATHOKPAM, Secretary (Law), Government of Manipur.

THE SALARIES AND ALLOWANCES OF MINISTERS (MANIPUR) (THIRTEENTH AMENDMENT) BILL, 2020

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BILL

further to amend the Salaries and Allowances of the Ministers (Manipur) Act, 1972.

Be it enacted by the Legislature of Manipur in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Salaries and Allowances of Ministers (Manipur) (Thirteenth Amendment) Act, 2020.

Short title and commencement.

- (2) It shall come into force from the date of its publication in the Official Gazette.
- **2.** In section 3 of the Salaries and Allowances of Ministers (Manipur) Act, 1972 (hereinafter referred to as the Principal Act), the following shall be substituted, namely,-

Amendment of section 3.

- (a) in sub-section (1)-
 - (i) in clause (a), for the words and figures "Rs. 26,000/-", the words and figures "Rs. 75,000/-" shall be substituted;

- (ii) in clause (b), for the words and figures "Rs. 25,000/-", the words and figures "Rs.70,000/-" shall be substituted;
- (iii) in clause (c), for the words and figures "Rs. 25,000/-", the words and figures "Rs. 70,000/-" shall be substituted; and
- (iv) in clause (d), for the words and figures "Rs. 24,000/-", the words and figures "Rs. 65,000/-".shall be substituted.
- (b) in sub-section (2)-
 - (i) in clause (a), for the words and figures "Rs. 2,000/-" and "Rs. 3,000/-", the words and figures "Rs. 5,000/-" and "Rs. 6,000/-" respectively shall be substituted;
 - (ii) in clause (b), for the words and figures "Rs. 1,950/-" and "Rs. 2,900/-", the words and figures "Rs. 4,500/-" and "Rs. 5,000/-" respectively shall be substituted;
 - (iii)in clause (c), for the words and figures "Rs. 1,930/-" and "Rs. 2,800/-", the words and figures "Rs. 4,000/-" and "Rs. 4,500/-" respectively shall be substituted.

Amendment of section 4.

3. In section 4 of the Principal Act, for the words and figures "Rs. 24,000/-", "Rs. 23,500/-" and "Rs. 23,100/-", the words and figures "Rs. 65,000/-", "Rs. 60,000/-" and "Rs. 55,000/-" respectively shall be substituted.

Amendment of section 9.

4. In section 9 of the Principal Act, for the words "Rupees fifteen lakhs", the words "Rupees thirty lakhs" shall be substituted.

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STATEMENT OF OBJECTS AND REASONS

The State Government has decided to amend the Salaries and Allowances of the Members of the Legislative Assembly (Manipur) Act, 1972 after taking into account the recommendations of the General Purposes Committee of the Manipur Legislative Assembly.

As a result, it has become necessary to increase the salary and allowances and other facilities of the Ministers by way of amending the Salaries and Allowances of the Ministers (Manipur) Act,1972.

Hence the Bill.

Imphal

February , 2020 N. Bi

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FINANCIAL MEMORANDUM

When the proposed law is enacted and implemented, there shall be an approximate additional expenditure of Rs. 3 crores per annum approximately from the Consolidated Fund of the State.

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